

(c) and (d) The Parliament has already enacted a comprehensive "Food Safety and Standards Act, 2006" to replace the existing PFA Act, 1954, and other food related Orders. The new Act provides for different tiers of punishment depending upon the seriousness of the offence, whereby *inter alia vide* sub clause (iv) of section 59, in case of manufacture for sale, storage, distribution and import of any article of food for human consumption which leads to death, may lead to punishment with imprisonment for a term which shall not be less than seven years but which may extend to imprisonment for life and also with fine which shall not be less than ten lakh rupees. However, these provisions are yet to be notified.

Statement

Detail of Spurious/Adulterated Desi Ghee seizures in State of Rajasthan during the last six months.

District Name	Name of Establishment	Seizures date	Seizures quantity
Kota	Raju Soni 306 RK Puram, Kota	09.01.2010	485 kg.
Barmer	Naranram Ghanchi Balotra	04.12.2009	15 Tin
Jaipur	Tarun Khandalwal Surajpol, Jaipur	30.09.2009	300 Lt.
	Nirangan Agrawal Mahesh Nagar JPR	06.10.2009	30 Lt.
	Vishnu Agrawal Chomu JPR	09.10.2009	50 Lt.
	Suresh Chand Andhi JPR	10.10.2009	25 Lt.
	Kajod Shahu Andhi JPR	10.10.2009	27 Lt.
Ajmer	Badari Lal Jangid	02.10.2009	548 kg.
Bikaner Zone	Ompraksh Nokha, Bikaner	27.10.2009	124 kg.
Ganganagar	Jeetendra Trading Company Ganganagar	21.02.2010	14.400 kg.
	Kuldeep Gupta Suratgarh	22.10.2009	300 kg

Regulatory body for private hospitals

* 169. SHRIMATI BRINDA KARAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there is a vast difference between the rates of medical tests conducted in Government and private hospitals; and

(b) whether Government is planning to set up a regulatory body or mechanism to monitor the rates and services rendered by the private hospitals?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) Under the proposed Clinical Establishments (Registration and Regulation) Bill, 2010, scheduled to be introduced in Parliament, a regulatory framework is being sought to be created. After enactment of the law, clinical establishments would need to comply with prescribed standards and other conditions of registration to ensure delivery of quality healthcare services.

Introduction of vaccines without proper trials

*170. SHRI N.K. SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government has introduced many vaccines in the public health system without conducting proper studies and tests;

(b) if so, the details thereof;

(c) whether Government or Indian Council of Medical Research (ICMR) have allowed such vaccines under the influence of international agencies and due to vested interests; and

(d) if so, the steps Government proposes to take to stop such vaccines in the public health system till proper tests and studies are conducted in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) Under the Universal Immunization Programme, BCG, Polio, DPT and measles vaccines, apart from tetanus toxoid for pregnant women, have been introduced by the Department of Health and Family Welfare, in the public health system after proper studies/tests and assessment of need.

Vaccines have also been selectively introduced in endemic areas for some diseases like Japanese Encephalitis (JE), Hepatitis B, epidemic meningococcal meningitis, after due consultation with experts to ensure their safety, efficacy and necessity.

The Indian Council of Medical Research (ICMR) under the Department of Health Research, provides technical inputs when requested by the Department of Health and Family Welfare with regard to vaccines, but does not grant licence for new vaccines or introduce them in the public health system.

Below par performance of CGHS

*171. SHRI S. ANBALAGAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the below par performance of the Central Government Health Scheme (CGHS);

(b) if so, the details thereof and the steps proposed to be taken in this regard;

(c) the number of complaints received from the Central Government employees on poor diagnosis by doctors in CGHS clinics in the country, State-wise, during each of the last three years; and